

ITEM NO.20

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 28542/2018

(Arising out of impugned final judgment and order dated 31-08-2017 in WA No. 3334/2009 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

DR. RAMJI PANDEY

Respondent(s)

(IA No. 146354/2018 - CONDONATION OF DELAY IN FILING
IA No. 124700/2021 - EXEMPTION FROM FILING O.T.
IA No. 124698/2021 - INTERVENTION APPLICATION
IA No. 5246/2022 - STAY APPLICATION)

Date : 23-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Ms. Garima Prasad, Sr. A.A.G.
Mr. Vishnu Shankar Jain, AOR
Ms. Mani Munjal, Adv.
Ms. Marbiang Khongwir, Adv.
Mr. Parth Yadav, Adv.

For Respondent(s) Mr. V.K. Shukla, Sr. Adv.
Mr. Vikas Tiwari, Adv.
Mr. Dharmendra Kumar Sinha, AOR

Mr. Vijay Kumar, Sr. Adv.
Mr. Rajivkumar, AOR
Mr. Sandeep Pathak, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Let the petitioners file an affidavit dealing
with additional affidavit filed on behalf of the
respondent. In particular, the State must address

what has been stated in paragraph '21' of the said affidavit.

List on 27.02.2024.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR